

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No.117  
CP(IB)/248(AHM)2022

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Jagdish Chandra Shah (Personal Guarantor ) of RY Midas .....Applicant  
Alluminium Private Limited

**Order delivered on ..15/05/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Kareena Bakhtyarpuri i/b Mr. Tirth Nayak  
For the Respondent :

**ORDER**

Application is filed u/s 94 of the IBC, 2016 against the Personal Guarantor seeking initiation of CIRP. Since the issue of constitutional validity of provisions relating to the insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, matter stands adjourned to 20.07.2023.

-Sd-

**AJAI DAS MEHROTRA**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**